

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 678/TT/2020

Date: 23.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-I: URTDSM System (Control Center Equipment, PMU's and associated equipments) integrated and commissioned at ERLDC Kolkata, SLDCs WBSETCL & DVC, Asset-II: URTDSM System (Control Center Equipment, PMU's and associated equipments) integrated and commissioned at SLDCs of OPTCL of Eastern Region under "Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.7.2021:

2014-19 period

- a) Soft copy of tariff forms (in .xlsx format) for both the Assets.
- b) Provide a legible copy of MOP letter for PSDF Grant dated 31.12.2014.
- c) Provide legible copies of delay documents and the details of time over-run for each activity/event supported by legible copies of PERT/CPM charts.
- d) Reasons for claiming ACE for both the Assets.

- e) Confirm that IDC, IEDC and Initial spares have been discharged as on COD for both the Assets. Soft copies of IDC discharge statements for both the Assets (in .xlsx format), if any.
- f) Provide Liability flow statement to be submitted for both Assets as per the format provided in Annexure-I.
- g) Undertaking on affidavit giving details of actual equity infused for the ACE during 2014-19 for the given transmission assets.

2019-24 period

- a) Soft copy of tariff forms (in .xlsx format) for both the Assets
- b) Reasons for claiming ACE for both the Assets.
- c) Justification for not claiming combined Annual Fixed Charges (AFC) for Asset-I & Asset-II in the 2019-24 tariff period.
- d) Undertaking on affidavit giving details of actual equity infused for the ACE during 2014-19 for the given transmission assets

Forms

- a) Provide Form-5 for the instant asset.
2. Provide the copy of Investment Approval and copy of Revised Cost Estimate, If any.
 3. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
 4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2014	Discharge						Outstanding Liability as on 31.3.2019
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

[#] TL/SS/Communication Systems etc.